## GOVERNMENT OF INDIA COMMUNICATIONS AND INFORMATION TECHNOLOGY LOK SABHA

UNSTARRED QUESTION NO:2405
ANSWERED ON:05.02.2014
MIGRATION GUIDELINES AND SHARING OF SPECTRUM
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## Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Government has allowed telecom companies to share 2G spectrum with each other as long as their combined holding is not more than 50% of the total airwaves allotted in that region;
- (b) if so, the details and the present status thereof;
- (c) whether the Government has issued the long awaited migration guidelines to offer mobile telephony service by paying an extra fee;
- (d) if so, the details thereof;
- (e) whether the Government has put or proposes to put in place new Unified Licensing Regime to free players from limitations on use of technology for services and allow them to take benefits under the new sectoral policy; and
- (f) if so, the details thereof?

## **Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA)

- (a) & (b) Government has announced, among others, board guidelines for sharing of 2G spectrum (800/900/1800 MHz bands), through a Press statement dated 15.02.2012. The details guidelines on sharing of spectrum are under consideration.
- (c) to (f) Guidelines for grant of Unified License were issued in August 2013 which inter alia include migration guidelines to offer mobile telephony service by paying extra fee. Further, under Unified License regime, any technology can be used by deploying spectrum assigned through auctions.